

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 243/TT/2014**

Subject : Determination of transmission tariff from 1.4.2014 to 31.3.2019 for "Special Protection scheme (SPS) for Northern Regional Grid Stage-II" in Northern Region.

Date of Hearing : 16.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL) and 16 others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Mrs. Sangeeta Edwards, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that:-

- a) The instant petition is filed for the approval of transmission tariff for "Special Protection scheme (SPS) for Northern Regional Grid Stage-II" in Northern Region for 2014-19 period;
- b) As per the investment approval (IA) dated 14.2.2012, the scheduled completion is within 6 months from the date of investment approval i.e. 1.9.2012 against which the subject asset has been commissioned and put under commercial operation on 1.4.2014 with a time over-run of 19 months ;



- c) The reasons for delay have already been submitted in the petition along with the justifications and supporting documents. The delay was mainly on account of identification of the feeders and generation nodes for load shedding and backing down. It took a lot of time and this was deliberated in various meeting resulting in time over-run; and
- d) The total estimated cost is ₹2.14 crore and the approved cost is ₹2.42 crore and there is no cost over-run. He further requested to grant AFC as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The learned counsel for BRPL submitted that the completion cost is less than the approved cost and the cost is less than the approved cost even after time over-run of 19 months. He submitted that as per the petitioner the Special Protection Scheme (SPS) will increase the loadability of the network and it will ensure the safe functioning of the grid. However, the petitioner has not produced any document to show that with the implementation of the SPS there is increase in the loadability of the instant assets. The concept adopted in the SPS appears to be against the principles enshrined in the IEGC.

3. The representative of petitioner clarified that the scheme was approved by RPC and CEA is also a part of RPC.

4. The Commission directed the petitioner to file the rejoinder to the reply filed by BRPL with a copy to the respondents by 30.12.2014.

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal